

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 610
59/131/ND/2022

IN THE MATTER OF:

M/s. Omega Bright Steel Pvt. Ltd.

...APPLICANT

Vs.

ROC

...RESPONDENT

Section

U/s 131(1) of Comp. Act, 2013

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Rakesh Wadhwa, Adv.

For the Respondent

:

ORDER

In this application the Applicant has made following prayer:-

- a. *To allow the revision in respect to the Financial Statements of the Company for the Financial year 2020-21 by this Hon'ble Bench with or without modification.*

The Applicant has not set out clearly as to the extent of revision i.e. sought for by the Applicant. Therefore, direct the Applicant to file an affidavit indicating the revision sought by the Applicant with respect to each item in the Financial Statement of the Company for the Financial Year 2020-21 within two weeks.

Notice was issued to RD on 17.08.2022. On 27.04.2023 request made by Ms. Shankari Mishra, Ld. Counsel appearing for the RD one week time was granted for filing report failing which it was observed that matter will be

proceeded on the basis of the record available. Neither anyone appeared on behalf of the RD nor reply filed today. RD is therefore, set *ex parte*. List the matter for final arguments on **06.07.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)